

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 05.11.2020

Appeal No. 225 of 2020

Vishal Vijay Shah ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Nirman Sharma, Advocate i/b Mr. Vikas Bengani,
Advocate for the Appellant.

Mr. Anubhav Ghosh, Advocate with Mr. Ravishekhar Pandey,
Advocate i/b The Law Point for the Respondent.

ORDER:

1. We have heard Shri Nirman Sharma, the learned counsel for the appellant and Shri Anubhav Ghosh, the learned counsel for the respondent through video conference.
2. As agreed between the parties, list for final disposal on November 26, 2020.
3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

05.11.2020
msb